

GOVERNMENT OF INDIA  
(MINISTRY OF TRIBAL AFFAIRS)  
**LOK SABHA**  
**UNSTARRED QUESTION NO. 2447**  
ANSWERED ON 31.07.2017

**TRIBAL DOMESTIC HELPS**

2447. SHRI M. RAJA MOHAN REDDY:

Will the Minister of TRIBAL AFFAIRS be pleased to state:-

- (a) whether the Government has made/proposes to make it mandatory for households employing Scheduled Tribes(STs) as domestic helps to register their details with their local police station to prevent trafficking and exploitation of tribals; and
- (b) if so, the details thereof along with the follow up action taken in this regard?

**ANSWER**

MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS  
(SHRI JASWANTSINH BHABHOR)

(a) & (b) 'Police' and 'Public Order' are State subjects under the Seventh Schedule to the Constitution of India. The responsibilities to maintain law and order, protection of life and property of the citizens rest primarily with the respective State Governments. The State Governments are competent to deal with such offences under the extant provisions of laws.

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